

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. C.P.(IB)-1032(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.10.2021**

NAME OF THE PARTIES: M/s Raymond Ltd

v/s

Shamik Enterprises Private Limited.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Applicant, Mr. Kunal Katariya is present through virtual hearing.

Counsel appearing for the Applicant on instructions sought oral permission to withdraw the above Company Petition in view of serious issue of maintainability. Liberty is granted and the above Company Petition stands disposed of as withdrawn with a liberty to initiate an appropriate recovery proceedings against the Corporate Debtor for realization of the amount subject to law of limitation.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)